

excess Grants (G),
1979-80 and Supp.
Demands for Grants
(G), 1981-82

decision will be taken. But there is a procedure for giving drought and famine relief and that procedure has got to be followed.

I thank the hon. Members for the various suggestions which they made. I have noted them all and I shall give my utmost consideration to them.

MR. DEPUTY-SPEAKER: I shall now put the Demands for Excess Grants in respect of the Budget (General) for 1979-80 to the vote of the House.

The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1980, in respect of the following demands entered in the second column thereof—

Demand Nos. 16, 20, 22, 32, 38, 39 and 54"

The motion was adopted.

MR. DEPUTY-SPEAKER: I shall now put the Supplementary Demands for Grants in respect of the Budget (General) for 1981-82 to the vote of the House.

The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1982 in respect of the following demands entered in the second column thereof—

Demand Nos. 6, 7, 8, 11, 12, 13, 29, 30, 42, 43, 45, 58, 59, 62, 68, 70, 79, 81, 85, 100 and 108."

The motion was adopted.

17.24 hrs.

APPROPRIATION (NO. 6) BILL*

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1980, in excess of the amounts granted for those services and for that year.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1980, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI R. VENKATARAMAN: Sir, I introduce** the Bill.

I beg to move.†

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1980 in excess of the amounts granted for those services and for that year, be taken into consideration."

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**Introduced with the recommendation of the President.

†Moved with the recommendation of the President.

MR. DEPUTY SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1980 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: Now we shall take up clause by clause consideration:

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1 the Enacting Formula and the long Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"The Bill be passed."

The motion was adopted.

17.26 hrs.

APPROPRIATION (NO. 7) BILL*

THE MINISTER OF FINANCE (SHRI R. VANKATARAMAN): Sir, I beg to move for leave to introduce a Bill to authorise payment and

appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82.

The motion was adopted.

SHRI R. VENKATARAMAN: Sir, I introduce** the Bill.

Now, I beg to move**:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82, be taken into consideration."

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82, be taken into consideration."

Shri Ramavatar Shastri, Shri Sudhir Giri and Shri T. R. Shamanna have intimated their intention of speaking on the Appropriation Bill relating to the Supplementary Demands for Grants and they have indicated points on which they desire to rise. In this regard, I have to invite the attention of the Members to the provisions of sub-rule (6) of Rule 218. I find that the points indicated by the Members are beyond the subject matter of the concerned supplementary Demands for

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**Introduced/Moved with the recommendation of the President.